

Mr R.K. Patnaik

CAT/1/1/11

(A)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 79 1996

B.N. Moharana..... Applicant(s)

Versus
Uo:z:m Of Jndra:as..... Respondent(s)

Sr. No.	Date	Order with Signature	
		REGISTER <i>S. C.</i> Registrar	J. P. O. of 15201- 2 is filed. <i>b</i>
1.	2/2/96	Adjourned to next week.	In this application of 19, the applicant has prayed for a direction to respondent for payment of fees. For Registration.
2	8.2.96	Heard learned counsel for the petitioner, Shri R.K. Patnaik. The facts of this case are identical to Original Application No.241/94 which was disposed of by an order of the Division Bench on 10th May, 1995. The same orders are applicable in this case. The respondents, shall take necessary action in the light of the earlier orders within a period of 90 days from the date of receipt of a copy of this order, after satisfying themselves that this case is entirely covered by the earlier order. Thus the Original Application is disposed of at the admission stage. Hand over a copy of the order to the petitioner's counsel. <i>S. C.</i> MEMBER (ADMINISTRATIVE)	<i>S. C.</i> Admission Registration <i>S. C.</i> 30.01.96 For Admission. <i>S. C.</i> 1/48